

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(CAA)-248(PB)/2017

IN THE MATTER OF:

Athena Multitrade Pvt. Ltd. Applicant/petitioner
And
Sahyog Multibase Ltd. Respondent

Order under Section 230-232 of the Companies Act

Order delivered on 13.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President


Ms. Deepa Krishan
Hon'ble Member (T)

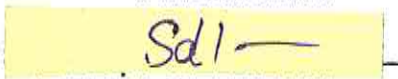
For the Petitioner/Applicant : Mr. Suman Kumar, Adv.
For the RD(NR), Delhi : Mr. Manish Raj, Company Prosecutor
For the OL, Delhi : Mr. Amish Tandon, Mr. Ajeyo Sharma, Adv.
For the Income Tax Deptt. : Ms. Lakshmi Gurung, Ms. Easha Kadian,
Advocates

ORDER

Objections, by R.D. has already been filed. Proxy Counsel, Ms. Easha Kadian for the Income Tax Department requests for some time to file objections. Let the needful be done a week before the next date of hearing with a copy in advance to the Counsel for the petitioner.

List the matter on 11th January, 2018.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)